

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 423
IA/5178/ND/2023 IN IB/613/ND/2019

IN THE MATTER OF:

State Bank of India	...	Applicant
Versus		
Shri Lal Mahal Ltd	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 02.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	
For the Liquidator	:	Adv. Atul Bhatia in I.A. 5178/2023

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **31.05.2024**.

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)